

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**  
**ARRANGEMENTS FOR THE SITTING OF THE HONOURABLE JUDGES**  
**DURING THE DUSSEHRA VACATION – 2021**  
**ON 11/10/2021**

<b>S.No.</b>	<b>Hon'ble Bench</b>	<b>PROVISIONS</b>	<b>Court Hall</b>
1.	<b>Hon'ble Dr. Justice Shameem Akther and Hon'ble Sri Justice B.Vijaysen Reddy</b>	All Division Bench matters including Habeas Corpus Petitions	No.13
2.	<b>Hon'ble Dr.Justice Shameem Akther</b>	All Civil and Criminal matters	No.13
3.	<b>Hon'ble Sri Justice A. Abhishek Reddy</b>	Writ Petitions (WPs) Non-service matters of Revenue, Panchayat Raj & Rural Development, Departments of Central Government, Central Government Undertakings & Corporations, Health, Medical & Family Welfare, Cooperative Societies, Endowments, Factories & Labour Matters, Employment Generation, Training, Youth Services & Sports, Urban Land Ceiling, Land Reforms Cases, Land Acquisition, Tirumala Tirupathi Devasthanams, Women Development and Child Welfare, Right to Information Act and Housing Department, & Cases relating to Commercial Division.	No. <del>31</del>
4.	<b>Hon'ble Sri Justice B.Vijaysen Reddy</b>	Writ Petitions (WPs) Non-Service matters of – Electricity, Energy, Environment, Science and Technology, Excise, Law & Legislative Department, Home, Municipalities and Urban Development, Universities, Finance and Planning, Transport, Roads & Buildings, Mines, Industries, and Commerce, Education, General Administration Department, Social Welfare and Tribal Welfare, B.C. Welfare & Minority welfare, Civil Supplies and Essential Commodities, Food, Agriculture & Marketing Committee, State Corporations & Undertakings & Khadi Board, Legal Metrology, Irrigation & Command Area Development, Forest, Fisheries & Animal Husbandry and (Not elsewhere specified subjects)	No. <del>30</del>

**Note:**

1. All lunch motions relating to matters detailed at S.No.1 shall be moved before the Hon'ble Division Bench comprising **Hon'ble Dr.Justice Shameem Akther** and **the Hon'ble Sri Justice B.Vijaysen Reddy**, at 10.30 a.m. on 11.10.2021.
2. All lunch motions relating to matters detailed at S.No.2, shall be moved before the **Hon'ble Dr.Justice Shameem Akther**, at 10.15a.m. on 11.10.2021.
3. All lunch motions relating to matters detailed at Sl.No.3, shall be moved before the **Hon'ble Sri Justice A. Abhishek Reddy**, at 10.15am, on 11.10.2021.
4. All lunch motions relating to matters detailed at Sl.No.4, shall be moved before the **Hon'ble Sri Justice B.Vijaysen Reddy**, at 10.15am, on 11.10.2021.
5. Routine matters will not be taken up during Vacation, except with the permission of the Hon'ble Senior Vacation Judge.
6. No pending case, except where there is a specific order to post before Vacation Court shall be taken.
7. No policy and administrative matters shall be taken up in the Vacation Court.
8. No quash petitions will be entertained during Dussehra Vacation, 2021.
9. Matters relating to the above subjects will be entertained only if the impugned Order is passed on or after 24<sup>th</sup> September, 2021.
10. Writ Petitions relating to eviction, demolition, dispossession, disconnection of electricity supply alone will be entertained.
11. Bail applications will be entertained only if rejection orders refusing/ dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.

**// BY ORDER //**

  
**VACATION OFFICER**

**Date : 08.10.2021.**